

(d) by when and by what means gas would be made available to the closed fertilizer factory at Talcher?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) Based on the recommendations of the Empowered Committee of Secretaries (ECoS), a proposal for revival of closed units of Hindustan Fertilizer Corporation Limited (HFCL)/Fertilizer Corporation of India Limited (FCIL) was submitted to the Cabinet Committee on Economic Affairs (CCEA), which approved the same in its meeting held on 04-08-2011. Presently, the proposal is under consideration in the Board for Industrial and Financial Reconstruction (BIFR).

The Empowered Group of Ministers (EGoM) has accorded the highest priority to the fertilizer sector in term of allocation of natural gas including revival of closed units of HFCL and FCIL.

(b) to (d) Department of Fertilizers has received a Memorandum of Intent (MoI) entered into by GAIL, Rashtriya Chemicals and Fertilizers Limited (RCF) and Coal India Limited (CIL) for development of an integrated Coal Based Fertilizer and Ammonium Nitrate Complex at Fertilizers Corporation of India (FCIL), Talcher site. M/s CIL has confirmed that the required quantity of coal would be made available for the project.

#### **Gas production from D6 fields in KG basin**

124. SHRI TARUN VIJAY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the reasons for lower gas production from D6 fields in the KG Basin;
- (b) whether the number of wells agreed to be drilled exceed the number of wells actually drilled;
- (c) if so, the reasons therefor; and
- (d) the action Government plans to take to address the issue?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) to (d) Directorate General of Hydrocarbons (DGH) under this Ministry has reported that the reasons for lower gas production from D1 and D3 fields in the block KG-DWN-98/3 may be attributed to drilling of less number of development wells (producers) as compared to that envisaged in the Management Committee (MC) approved Addendum to Initial Development Plan (AIDP).

In addition, six (6) out of eighteen (18) production wells in D1 and D3 fields have ceased to produce gas due to water loading/sand ingress in the wells. In case of MA field in the above block, one (1) oil/gas producing wells out of six (6) oil/gas producing wells have also ceased due to water loading in the well.

As per approved AIDP, Contractor is required to drill, complete and put on

production total twenty two (22) wells by March, 2011 and thirty one (31) wells by March, 2012. The Contractor, has, however, drilled total twenty two (22) wells so far, out of which eighteen (18) wells were put on production. Balance four (4) wells are to be completed or connected for production. The Contractor has expressed inability to firm up appropriate drilling locations on plea of geological complexities.

The Contractor has been asked to increase the gas production from D1 and D3 fields by adopting appropriate measures such as well drilling, well intervention etc.

**Utilisation of crude supply from Iraq in backward regions of A.P.**

125. SHRI MOHD. ALI KHAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that Iraq offers to double crude supply to India;
- (b) if so, the details thereof and the MoUs signed so far; and
- (c) the manner in which Government will use such supply in the industries which are existing in the backward regions in Andhra Pradesh compared to other States in the Twelfth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) The Ministry of Petroleum and Natural Gas has not received any offer from Iraq to double crude supply to India. Oil Companies procure crude oil through term contracts from the National Oil Company of Iraq.

The crude oil imported from Iraq during the last three years is as under-

Year	Import from Iraq (Million Metric Tonne)
2009-10	14.96
2010-11	16.83
2011-12 (April' 11-Jan'12) (Provisional)	21.16

- (b) and (c) Do not arise in view of (a) above.

**Investigation on irregularities on management of oil and gas assets in the country**

126. SHRI RAM KRIPAL YADAV: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Central Vigilance Commission (CVC) has started investigation on irregularities on management of oil and gas assets in the country;
- (b) whether Government has received any interim report on this investigation so far;